

**Coal Mines Labour Welfare Cess**

2499. **Shri Esvara Reddy:** Will the Minister of Labour and Employment be pleased to state:

(a) whether any decision has been taken to enhance the rate of Coal Mines Labour Welfare Cess from 50 nP. to Re. 1/— per ton of coal despatched; and

(b) if so, when the amending legislation will be introduced?

**The Deputy Minister in the Ministry of Labour and Employment (Shri R. K. Malviya):** (a) and (b). The question of amending Sec. 3 of the Coal Mines Labour Welfare Fund Act, 1947 to raise the permissible limit of cess under the Act to Re.1/- a tonne is under consideration along with certain other amendments to the Act. The amending Bill will be introduced as soon as possible.

12.00 hrs.

**PAPERS LAID ON THE TABLE**

**METALLIFEROUS MINES (AMENDMENT)  
REGULATIONS**

**The Deputy Minister in the Ministry of Labour and Employment (Shri R. K. Malviya):** Sir, I beg to lay on the Table a copy each of the following notifications under sub-section (7) of section 59 of the Mines Act, 1952:

(1) The Metalliferous Mines (Amendment) Regulations, 1964 published in Notification No. GSR 441 dated the 14th March, 1964.

(2) The Coal Mines (Amendment) Regulations, 1964 published in Notification No. GSR 442 dated the 14th March, 1964.

[Placed in Library, See No. LT-2775/64].

**ESTIMATES COMMITTEE**

**FIFTY-FOURTH REPORT**

**Shri A. C. Guha (Barasat):** I beg to present the Fifty-fourth Report of the Estimates Committee on action taken by Government on the recommendations contained in the 125th Report of the Estimates Committee (second Lok Sabha) on the Ministry of Steel, Mines and Heavy Engineering—the Neyveli Lignite Corporation Limited.

12.01 hrs.

**BUSINESS OF THE HOUSE**

**The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha):** With your permission, Sir, I rise to announce that Government Business in this House during the week commencing 27th April, 1964 will consist of:

(1) Any item of Government Business carried over from today's Order Paper.

(2) Consideration and passing of:

The Constitution (Eighteenth Amendment) Bill, 1964.

The Oil and Natural Gas Commission (Amendment) Bill, 1964.

The Indian Medical Council (Amendment) Bill, 1964.

The Dakshina Bharat Hindi Prachar Sabha Bill, 1963 as passed by Rajya Sabha.

The Industrial Development Bank of India Bill, 1964.

The Indian Coinage (Amendment) Bill, 1964.

The Coir Industry (Amendment) Bill, 1963.

The Indian Railways (Amendment) Bill, 1964, as passed by Rajya Sabha.

श्री बागड़ी (हिसार) : अध्यक्ष महोदय, वह रिश्वत और भ्रष्टाचार का सवाल रह गया . . .

अध्यक्ष महोदय : आप बैठिए, अभी बुलाता हूँ ।

**Shri S. M. Banerjee (Kanpur):** I would like to mention—and here I may point out that last week also I mentioned it when the Minister of Parliamentary Affairs announced the business for the next week—that we should have a discussion on Kashmir, specially the position obtaining after the release of Sheikh Abdullah. I would like to know from you, Sir, whether it has been admitted and, if so, when a discussion is likely to take place. Since Sheikh Abdullah is coming to Delhi on the 29th, I would suggest, rather request you, Sir, the Prime Minister and the House that we should have an opportunity to discuss this issue threadbare so that our unanimous views are known to Sheikh Abdullah and those who are his supporters, who are trying to sabotage our effort to have a peaceful settlement in Kashmir. I would like to know whether a discussion is likely to come up this session or not.

**The Prime Minister, Minister of External Affairs and Minister of Atomic Energy (Shri Jawaharlal Nehru):** I do not know which motion he is referring to. Anyhow, I do not see any advantage of discussing it before Sheikh Abdullah comes here. In fact, I think it will be definitely disadvantageous . . . (Interruptions).

**Mr. Speaker:** Order, order.

**Shri S. M. Banerjee:** Are we having a discussion or not?

**Mr. Speaker:** No, not before Sheikh Abdullah has seen the Prime Minister.

**Shri S. M. Banerjee:** After that?

**Mr. Speaker:** That we will see.

**Shri S. M. Banerjee:** Will it be during this session?

**Mr. Speaker:** We cannot say just now.

**Shri Hem Barua (Gauhati):** Are we to understand that the discussion is going to take place after Sheikh Abdullah sees the Prime Minister?

**Mr. Speaker:** I cannot say that; I only said "not before that".

श्री बागड़ी : जो रिश्वत और भ्रष्टाचार के बारे में बहस थी वह पिछले अधिवेशन में बीच में रह गयी थी और सरकार ने विश्वास दिलाया था कि अगले अधिवेशन में उसको लिया जायेगा । दूसरी बात यह है कि पिछड़ी जातियों के कमीशन के बारे में भी बार बार सरकार यह विश्वास दिलाती है कि इस दफा इसको लेंगे, इस दफा इस को लेंगे, लेकिन उसको टाल दिया जाता है । मेरा निवेदन है कि इन दोनों को इस दफा लिया जाये ।

श्री सत्य नारायण सिंह : इस सेशन के लिए जो ब्राइटम बिजनेस के ये वे बिजनेस एडवाइजरी कमेटी के सामने रख दिये गये थे । यह सेशन ६ मई तक बढ़ाया गया है । इस बीच इन चीजों को लेने के लिए कोई समय नहीं है ।

**Shri Harish Chandra Mathur (Jalore):** The hon. Minister of Parliamentary Affairs has announced Government business for following week and it is in reference to that that I would like to ask a question. What has happened to the Press Council Bill, which was introduced in Rajya Sabha? We thought that it would be taken up this session. On this matter there is complete stalemate for a very long time.

**Shri Satya Narayan Siaha:** Since the Rajya Sabha has not taken it up, the question does not arise.

**Shri Harish Chandra Mathur:** But what is the position? When does he

expect the Bill to come up before the House. Since he happens to be the Minister of Parliamentary Affairs as well as the Minister of Information and Broadcasting, I would like to know what the programme is in respect of the Press Council Bill. Does he hope that it will be passed by the Rajya Sabha and taken up by this House during this session? If not, why not?

**Shri Satya Narayan Sinha:** It is not likely. Definitely there is no chance of that Bill being taken up in the Rajya Sabha, what to speak of the Lok Sabha, so far as this session is concerned.

**Shri Hari Vishnu Kamath (Hoshangabad):** Sir, may I invite your attention and the attention of the House, including the Minister, to Bulletin Part I dated the 10th of February, that is, the beginning of the budget session which lists 31 Bills—both pending and new, altogether—and then it is said that the list is not exhaustive—in the usual style of putting it “not to be taken as exhaustive”. May I know from the Minister whether Parliament and the Government have come to this sorry pass that session after session, year after year, this sort of thing goes on and Parliament is now compelled to live from session to session with this planned planlessness of Government business?

**श्री श्रीकारलाल बेरवा (कोटा) :**  
मैं यह जानना चाहता हूँ कि शिड्यूल्ड कास्ट और शिड्यूल्ड ट्राइन्स के बारे में डिसकशन क्यों नहीं लिया जाता। तीन साल से उसको टाला जा रहा है। पहले कह दिया कि मिनिस्टर साहब की तबियत खराब है . . . .

**अध्यक्ष महोदय :** उसका जवाब तो दे दिया गया कि उन्होंने ६ मई तक बैठने का फर्सला किया है, पर इस दौरान इस को नहीं लिया जा सकेगा।

**श्री श्रीकारलाल बेरवा :** क्या इसे अगले सेशन में ले लिया जायेगा ?

**अध्यक्ष महोदय :** अगले सेशन के बारे में अभी कुछ नहीं कहा जा सकता। वह कहते हैं कि कोशिश करेंगे।

**Shri Daji (Indore):** When the Deputy Minister of Labour laid on the Table of the House a copy of the report of the Bonus Commission, several Members asked about the decision of Government thereon and we were told that the decision would be taken in a few days and placed in the Table of the House so that Members will have an opportunity to discuss it, I am surprised to find that there is no mention of that in the statement of Government business for following week. As several hundreds of workers are agitated about the decision of the Bonus Commission, I would like to know why we are not given an opportunity to discuss it so that we will at least get acquainted with the decision of government thereon. Or, will it also be postponed to the next session?

**Shrimati Renu Chakravartty (Barackpore):** What about the report of the Mahalanobis Committee on which an assurance was given that it would be laid on the Table of the House within a month? It was a promise to the House.

**Shri Jawaharlal Nehru:** That report will be laid before the House before this session; certainly.

**Shri Hari Vishnu Kamath:** May I request the Minister through you to answer my question about Governments' planned planlessness? What answer has he?

**Mr. Speaker:** What answer can he give?

**Shri Hari Vishnu Kamath:** Let us see what he has to say. Would you kindly ask him to plan Government business better in future?

**Mr. Speaker:** That is all.

**Shri Hari Vishnu Kamath:** He does not say even that. Let him say that. This is Parliament and it should be treated with the usual courtesy.

**Mr. Speaker:** Hon. Members will realise that we have decided to sit only up to 6th of May. We have also settled that within that time we will take up as many Bills as we can possibly finish. Therefore, there is no scope for any other business being taken up during this session.

**Shri Hari Vishnu Kamath:** May I submit in all humility that the Minister knew very well on the 10th of February that the Finance Bill will be passed on the 21st of April and after that there will be very few days left. Then, why did he give such a long list of Bills? What was his objective? Just to mislead the House?

**Mr. Speaker:** I do not think that observation requires any answer.

**Shri Hari Vishnu Kamath:** Will you kindly request the Minister of Parliamentary Affairs not to treat Parliament in this manner?

**Mr. Speaker:** He has made his observation and his comment. Now he should sit down.

**Shri Hari Vishnu Kamath:** I am only enquiring whether it is a fact that other Ministers are not co-operating with him?

**Mr. Speaker:** What is the point in asking that question about co-operation by other Ministers?

**Shri Hari Vishnu Kamath:** That is the real crux of the problem.

**Mr. Speaker:** Order, order. He can draw his inferences.

**Shri Hari Vishnu Kamath:** It is a matter of fact. It is no insinuation.

**Mr. Speaker:** Who said 'insinuation'?

**Shri Hari Vishnu Kamath:** I am sorry, Sir. I thought you said "insinuation".

**Mr. Speaker:** Bills to be introduced. Shri T. T. Krishnamachari. (*Inter-ruption*).

**श्री प्रकाशवीर शास्त्री (बिजनौर) :** अध्यक्ष महोदय, मैं कोई नई बात नहीं कहना चाहता, मैं केवल इतना चाहता था कि संसद्-कार्य मंत्री से इतना कहलवा दिया जाय कि २६ तारीख के बाद किसी दिन इसी सेशन में निश्चित रूप से जम्मू कश्मीर की स्थिति पर विचार किया जायगा और यह चीज महज एक सम्भावना और आश्वासन पर ही न रहे।

**अध्यक्ष महोदय :** क्या टोक्स होती हैं, क्या परिस्थिति होती है, आप देखें और उसके बाद अगर हाउस की मरजी होगी तो गवर्नमेंट उसके लिए तैयार हो जायेगी।

**श्री प्रकाशवीर शास्त्री :** एक आदमी बेलगाम होकर अय्यूब और भुट्टो की भाषा में बोल रहा है फिर भी आप कहते हैं कि ऐसी स्थिति नहीं बन पाई है ?

**अध्यक्ष महोदय :** वह अलहदा सवाल है।

**Shri Daji:** What is the reply to my question?

**Mr. Speaker:** I have given the reply that we can only take up the business that we have declared here. Whatever is possible will be taken up upto the 6th.

**Shrimati Remu Chakravartty:** This House should know what is the Government's reaction and decision with regard to the Bonus Commission Report. That is all. It is not a question of a discussion.

**Shri Satya Narayan Sinha:** As I have explained to the House, so far as the present session is concerned, we can take no other business. About the Bonus Commission Report also we are not going to discuss it. Of course, in the next session . . .

**Shri Daji:** What about the Government's decision with regard to that Report?

**Shri D. C. Sharma** (Gurdaspur): We used to have No-Date-Yet-Named Motions. We did not have in this session and in the last session also, there were no such motions.

**Mr. Speaker:** They would remain as No-Date-Yet-Named motions. About the Bonus Commission's Report, they want to know whether the reaction of the Government, the decision of the Government would be known to the House before it adjourns.

**Shri Jawaharlal Nehru:** The reaction of the Government cannot be described as a 'Yes' or a 'No'. It is a complicated reaction. I cannot go in to that.

**Shri Nambiar** (Tiruchirapalli): Whatever it is, that may be indicated to the House.

**Shri Jawaharlal Nehru:** What it is, it cannot be stated in answer to a question like this. (*Interruptions*).

**Mr. Speaker:** Order, order. We cannot proceed in this manner. They only want to know whether the Government is likely to take a decision on that before the session adjourns and whether that would be laid on the Table of the House before it adjourns.

**Shri Nambiar:** Exactly that is what we want to know.

**Shri Jawaharlal Nehru:** I shall convey it to the Ministry concerned, that is, the Finance Ministry. I do not quite know what their programme is in that respect:

**Mr. Speaker:** Bills to be introduced.

**Shri Hem Barua:** May I seek a clarification. There is a Half-an-Hour Discussion mentioned in the agenda to-

day standing in my name regarding Indian Ambassador in U.A.R. I want to know when it is proposed to be taken up. I do not know it. Time is not indicated. I want to know at what time it will be taken up.

**Mr. Speaker:** I will indicate it. I will look into it. Bills to be introduced.

12.14 hrs.

APPROPRIATION (No. 3) BILL\*  
1964

**The Deputy Minister in the Ministry of Finance (Shrimati Tarkeshwari Sinha):** On behalf of Shri T. T. Krishnamachari, I beg to move for leave to introduce a Bill to provide for the authorisation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1962, in excess of the amounts granted for those services and for that year.

**Mr. Speaker:** The question is:

"That leave be granted to introduce a Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1962, in excess of the amounts granted for those services and for that year."

*The motion was adopted.*

**Shrimati Tarkeshwari Sinha:** I introduce† the Bill.

\*Published in Gazette of India—Part II, Section 2, dated 25th April, 1964.

†Introduced with recommendation of the President.